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(2018) 09 CHH CK 0405

Chhattisgarh High Court

Case No: Writ Petition (C) No. 2679 Of 2018

Manish Kumar And Ors APPELLANT

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State Of Chhattisgarh And Ors RESPONDENT

Date of Decision: Sept. 26, 2018

Hon'ble Judges: Prashant Kumar Mishra, J

Bench: Single Bench

Advocate: Awadh Tripathi, Shashank Thakur

Final Decision: Disposed Of

Judgement

Prashant Kumar Mishra, J

- 1. Heard.
- 2. Learned counsel for the petitioners would submit that the petitioners' land has been acquired for Bagdi Dam Irrigation Project and the award has
- already been passed in the year 2003, however, the compensation assessed in favour of the petitioners has not yet been disbursed despite repeated
- applications, one such application being Annexure P/3 dated 13.4.2018.
- 3. Considering the entire facts' situation of the case, the writ petition is disposed of with direction to respondent No.4 SDO(R)-cum-Land Acquisition
- officer, Pendra Road, Bilaspur to consider and decide the petitioners' application for disbursal in accordance with law.
- 4. The petitioners shall move a fresh representation along with certified copy of this order before the said officer within a period of 4 weeks from
- today and thereafter, respondent No.4 shall decide the same within next 3 months.
- 5. The writ petition is accordingly disposed of.